

ANNUAL REPORT ON WORKING OF SEAMEN'S PROVIDENT FUND SCHEME, 1966

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1971-72, on the working of the Seamen's Provident Fund Scheme, 1966. [*Placed in Library See No. LT-4169/73.*]

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVEABLE PROPERTY ACT, 1952

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table a copy of Notification No. S.O. 4144 published in Gazette of India dated the 16th December, 1972 under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [*Placed in Library. See No. LT-4170/73.*]

PROCLAMATION IN RELATION TO THE STATE OF ANDHRA PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table:

(i) A copy of the Proclamation (Hindi and English versions) dated the 18th January, 1973 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Andhra Pradesh published in Notification No. G.S.R. 13(E) in Gazette of India dated the 18th January, 1973, under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 18th January, 1973, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 14(E) in Gazette of India dated the 18th January, 1973.

(iii) A copy of the Report dated the 12th January, 1973, of the Governor

of Andhra Pradesh to the President (Hindi and English versions). [*Placed in Library. See No. LT-4171/73.*]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1972, published in Notification No. G.S.R. 432(E) in Gazette of India dated the 9th October, 1972. [*Placed in Library. See No. LT-4172/73.*]

(2) The Lavy Sugar Supply (Control) Second Amendment Order, 1972, published in Notification No. G.S.R. 486 (E), in the Gazette of India dated the 13th December, 1972. [*Placed in Library. See No. LT-4173/73.*]

PAPERS UNDER COMPANIES ACT, 1956

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): On behalf of Shri Redabratu Barua, I beg to lay on the Table

(1) A copy of the Shipping Corporation of India and Jayanti Shipping Company Amalgamation Order, 1973 (Hindi and English versions) published in Notification No. S. O. 2(E) in Gazette of India dated the 1st January, 1973 under sub-section (5) of section 396 of the Companies Act, 1956. [*Placed in Library See No. LT-4174/73.*]

(2) A copy of Notification No. G.S.R. 3(E) published in Gazette of India dated the 6th January, 1973 making certain further alterations in Schedule X to the Companies Act, 1956 under